

**GOVERNMENT OF INDIA
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
LOK SABHA**

UNSTARRED QUESTION NO:839

ANSWERED ON:05.03.2007

DUES OF FCI

Patel Shri Kishanbhai Vestabhai;Singh Shri Sugrib

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether the Ministry owe a huge amount to Food Corporation of India (FCI) as dues for non-payment for grains purchased for social welfare scheme;
- (b) if so, the details thereof indicating the extent of dues owed to FCI;
- (c) whether the Government proposes to issue bonds to FCI to clear these dues; and
- (d) if so, the extent to which this would clear the dues of FCI?

Answer

MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION (DR. AKHILESH PRASAD SINGH)

(a): The Food Corporation of India (FCI) has pending dues to be received from the Ministry of Rural Development (MoRD) and Ministry of Human Resource Development (MoHRD) for the foodgrains supplied under various welfare schemes of these ministries.

(b): FCI has informed that as on 15.02.2007, MoRD owes a sum of Rs.16,299 crore, including Rs.5840 crore on account of interest on delayed release of outstanding dues, to the FCI while the MoHRD owes a sum of Rs.351 crore to FCI. FCI has further informed that in addition, Rs.1628 crore is also realizable on account of interest of delayed release of funds by MoHRD.

(c)&(d): The Cabinet approved issue of Special Securities to the FCI for an amount of Rs.16,200 crore towards their dues against the MoRD till 30.04.2005. The FCI has already received Special Bonds to the extent of Rs.16,200 crore in three tranches.